

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 976/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S.K. Mohapatra
Hon'ble Member (T)

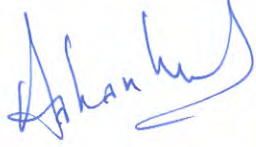
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017

NAME OF THE COMPANY

Paramount Exports
Vs.
Oriental trimax Limited

SECTION OF THE COMPANIES ACT: 433(e)&(f)434 and 439

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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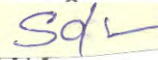
1.	AAKANKSHA NEUPA WITH SU RE PRIYA RASTOYI	ADVOCATE	FOR PETITIONER	
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ORDER

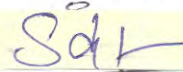
This is a petition received from Hon'ble High Court of Delhi. Learned counsel for the petitioner states that two copies of the paper book as well as the compliance affidavit in terms of Companies (Transfer of Pending Proceedings) Rules, 2016 shall be filed within two weeks. In addition, the requirement of Insolvency & Bankruptcy (Adjudicating Authority) Rules, 2016 be also complied by sending an advance copy to the respondent under registered post. The Registrar

contd.

is directed to certify that the paper book is complete for hearing and then the matter be listed on 30.05.2017.



(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT



(S.K. MOHAPATRA)
MEMBER (TECHNICAL)

01.05.2017
Vineet